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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

RA 86/99 in OA 431/99

DATE OF ORDER : 7.10.1999

Between :-

P.Kotamma

.. Applicant

And

1. The General Manager, SC Rlys,  
Rail N<sub>1</sub>layam, Sec'bad-500 371.
2. The Divisional Engineer (West),  
SC Rlys, Divisional Offices,  
Vijayawada-520 001.
3. The Asst.Engineer, SC Rlys, Guntur.

.. Respondents

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Counsel for the Applicant : Shri S.Ramakrishna Rao

Counsel for the Respondents : Shri V.Rajeswara Rao, Addl.CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri B.S.Jai Parameshwar, Member (J)).

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... 2.

(Order per Hon'ble Shri B.S.Jai Parameshwar, Member (J) ).

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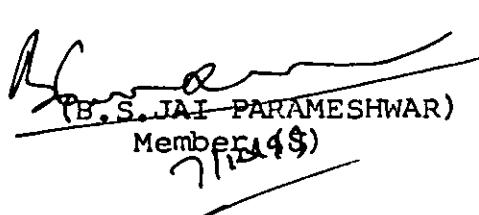
Heard Sri S.Ramakrishna Rao, learned counsel for the applicant and Sri NR Devaraj, learned Standing Counsel for the Respondents.

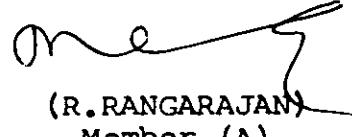
2. The applicant in the OA <sup>has</sup> filed this RA praying to review the order dated 23.3.1999. By the said order we declined to entertain the application filed by the applicant relying on the Full Bench decision rendered in the case of Smt.Vidhata Vs. Union of India (1998 (38) ATC 568).

3. The applicant has filed this application praying for review of the said order on the ground that she was permitted <sup>by filing if any, filed by her deceased husband</sup> to prosecute/the appeal in OA 259/94 by order dated 18.2.1997.

4. At the time of passing order in OA 259/94 the decision of the full Bench was not available. Now the decision of the Full Bench is binding on us. Hence we cannot take a contrary view against the judgement of the Full Bench. Hence we do not find any error on the face of the record warranting review of <sup>the</sup> our order.

5. Hence Review Application is dismissed. No costs.

  
(B.S.JAI PARAMESHWAR)  
Member (J)  
7/10/99

  
(R.RANGARAJAN)  
Member (A)

Dated: 7th October, 1999.  
Dictated in Open Court.

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H. J. Iyer